

JAIBER SINGH & ORS. VS.U.O.I & ORS.

2.7.92

Petitioners through Sh.V.P.Sharma,Counsel.

(15)

Heard.

The learned counsel /for the petitioners  
seeks two weeks' time to supplement the submissions  
made in the CCP by means of an additional affidavit.

Time prayed for is allowed.

As per office objection, respondent No.2 in  
the CCP was not a party in the OA. The learned counsel  
for the petitioner undertakes to delete the name of  
respondent No.2 in the present CCP. Be listed on  
21.7.92.

*Con*  
(P.C.JAIN)  
MEMBER(A)

*Des*  
(T.S.OBEROI)  
MEMBER(J)

*Submissions not filed*

21.07.92.

CCP 195/92 IN

OA 852/91

Present: Shri V.P. Sharma, counsel for the  
petitioner.

This Petition is dismissed, as  
withdrawn.

*Saligrah*  
(I.K. Resgoora)

Member(A)

21.07.92.

skk

*Ambedkar*  
(V.S. Malimath)

Chairman

21.07.92.